

settlement, if necessary, provide the evicted unauthorised occupant with a plot of land.

DEMARICATION LINE FROM PATHARIA HILLS TO KUSIARA RIVER

*1575. **Shri S. C. Deb:** Will the **Prime Minister** be pleased to state:

(a) whether the demarcation line on the Indo-Pakistan border in Assam beginning from Patharia Hills to Kusiara River is proposed to be taken up soon;

(b) whether there is any difficulty in taking up the work very soon; and

(c) if so, what it is, and if not, when the work will begin?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra):

(a) to (c). The Government of India are making every effort to commence work on the demarcation of this boundary at an early date. Delay has occurred because of difference of opinion between India and Pakistan over the method of demarcation. Correspondence is going on between the two Governments and as soon as an agreement has been reached, the work will be commenced.

PROCEDURE GOVERNING TRADE RELATIONS WITH FOREIGN COUNTRIES

*1577. **Shri R. N. Singh:** Will the **Minister of Commerce and Industry** be pleased to state:

(a) the procedure governing inter trade relations between India and other foreign countries trading with India;

(b) whether there is any machinery to afford any remedy to Indian traders wronged on account of breach of contract by importing traders in other countries; and

(c) whether it is a fact that the names of some Indian exporters have been black-listed by the order of the Government of India on account of reports of misconduct made by foreign importers, and if so, whether any similar action is taken by foreign Governments against similar misconduct on the part of foreign importers, and if so how?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) Inter-trade relations between India and foreign countries are regulated by the laws of the countries concerned, international law and practice as well as the specific terms of particular contracts.

(b) Cases arising out of breach of contracts are usually settled through arbitration for which most contracts contain a specific provision. Indian Government Trade representatives in foreign countries afford whatever assistance is possible to India traders in the settlement of such cases.

(c) Two business firms were debarred from receiving licences for small durations in 1950 on account of complaints made against them, which on enquiry revealed that their behaviour was objectionable and likely to damage the good name of Indian exporters. As a rule, however, no action is taken against firms by Government merely because a breach of contract is alleged. It is not possible to say what action is taken by foreign Governments against misconduct on the part of foreign importers.

बिन्ध्य प्रदेश में नौगांव का रेडियो स्टेशन

*१५७८. श्री आ. ० ऐस. ० तिवारी :

(क) क्या सूचना तथा प्रसारण मन्त्री यह बतलाने की कृपा करेंगे कि क्या सरकार ने बिन्ध्य प्रदेश में नौगांव के स्थान पर कोइ रेडियो स्टेशन खोलने का कोइ निश्चय किया है ?

(ख) यदि उपरोक्त भाग (क) का उत्तर 'हां' में हो, तो इस स्टेशन को स्थापित करने में कितना समय लगेगा ?

(ग) स्टेशन के लिये कौन सा स्थान चुना गया है ?

The Minister of Information and Broadcasting (Dr. Keskar): (a) No radio station is proposed to be set up at Naugaon in Vindhya Pradesh.

(b) and (c). Do not arise.

STEEL FOR MACHINE TOOL FACTORY

*1579. **Shri Madiah Gowda:** (a) Will the **Minister of Production** be pleased to state what quantity of steel will be required annually for the Machine Tool Factory when it will work at its maximum capacity?

(b) How far will the Mysore Iron and Steel Works be able to meet the demand of the Factory?

(c) Is there any scheme to enhance the production of Steel in Bhadravathi to enable it to supply more steel to the Factory?

The Minister of Production (Shri K. C. Reddy): (a) About 2,000 tons.

(b) The present production of the Mysore Iron and Steel Works is sufficient to meet the full requirements of the Factory for steel.

(c) The question does not arise in view of the reply given to part (b).

RENT FOR SINGLE ROOM TENEMENTS

*1580. **Shri Damodra Menon:** Will the Minister of Rehabilitation be pleased to state:

(a) the cost of construction of each single room tenement constructed for displaced persons in various colonies of Delhi State;

(b) on what basis the rent of Rs. 10 to Rs. 12 per month for each single room tenement has been fixed;

(c) whether Government have taken into consideration while fixing the rent all the development expenses such as roads, drainage, community bath rooms, latrines, street light, street water supply and other maintenance charges; and

(d) whether Government propose to charge for these development expenses only when these have been fully provided?

The Minister of Rehabilitation (Shri A. P. Jain): (a) to (d). Normally Government calculates rent at the rate of 5-6 per cent. on the cost of superstructures and 3-5 per cent. on the cost of land and development. To this is added property tax, wherever it is chargeable. Prevailing rents of the locality are taken into account. The nature of structure whether it is permanent or temporary is also a factor in fixing rents. Costs of construction in Delhi have not been fully worked out and rents on the above basis have not been fixed. In Delhi *ad hoc* rents on concessional rates have for the time being been fixed.

COPRA AND COCONUT OIL

354. **Sardar Hukam Singh:** will the Minister of Commerce and Industry be pleased to state:

(a) what was the quantity of Copra and Coconut oil imported into India during 1951-52;

(b) the names of countries from where these were imported; and

(c) what was the local production of Copra and Coconut oil during 1949, 1950 and 1951?

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The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) to (c). Two statements are laid on the Table of the House. [See Appendix VII, annexure No. 56.]

BRIBERY CASE OF 'D' DIVISION

355. **Sardar Hukam Singh:** (a) Will the Minister of Works, Housing and Supply be pleased to refer to the statement laid on the Table of the House in reply to the Short Notice Question asked by Shri Sidhva on the 11th October, 1951, regarding the pamphlet entitled "Corruption in C.P.W.D." and state what were the reasons for holding that there was no case for any departmental action against any of the officers in the Bribery Case of 'D' Division in spite of the finding of the M.E.S. that the work done was below specifications?

(b) Was any amount deducted from the Contractors' Bills and if not, why not?

(c) What was the amount involved and what was the expenditure incurred in investigation and prosecution of this case?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) Despite the fact that the Court of Law acquitted all the accused, a departmental enquiry was held against the officers involved in the case. One of the charges framed against the S.D.O. concerned was that he allowed the work to be done below specifications. In the departmental enquiry it was held that there was no conclusive proof that the work done, as a whole, was below specifications, although samples taken at random by the M.E.S. representative, of foundation concrete, cement plaster and floor concrete, had, on analysis been found to be below specification.

(b) In view of the acquittal of the accused persons in Court and of the finding in the departmental enquiry, no amount was deducted from the Contractors' Bills.

(c) The estimated amount of the contract as a whole was about Rs. 12½ lacs.

It is not possible to calculate the expenditure incurred in the investigation and prosecution of this case.

OFFICE 'K' BLOCK CASES

356. **Sardar Hukam Singh:** (a) Will the Minister of Works, Housing and Supply be pleased to refer to the statement laid on the Table of the House in reply to the Short Notice Question